

JOINT SELECT COMMITTEE
REPORTS OF LEGISLATIVE
ASSEMBLY - 1923

The Illegitimate Son's Rights Bill

LEGISLATIVE DEPARTMENT.

We, the undersigned, Members of the Select Committee to which the Bill to amend the Hindu Law of Succession was referred, have considered the Bill and the paper noted in the margin, and have now the honour to submit the following interim Report.

2. Several of the opinions which have been received on the Bill are to the effect that the difficulty which the Bill seeks to remove should be met in a different manner, that is to say, by putting the illegitimate sons of Hindus of the regenerate classes on the same footing as regards inheritance as that on which the illegitimate sons of *Sudras* are at present under the Hindu law. We understand that notice has been received from a member of the Legislative Assembly of his intention to move for leave to introduce a Bill on these lines. We accordingly recommend that that Bill be circulated for opinion, before introduction if necessary, and that the present Bill be not proceeded with until those opinions have been received. We have accordingly not attempted to amend the Bill which has been referred to us.

3. The Bill was published in the Gazette of India, dated the 16th September 1922.

W. M. HAILEY.

A. B. LATTHE.

B. VENKATAPATIRAJU.

T. V. SESHAGIRI AYYAR.

ABUL KASEM.

N. M. SAMARTH.

M. K. REDDI.

The 27th July, 1923.

GOVERNMENT OF INDIA.
LEGISLATIVE DEPARTMENT.

Report of the Select Committee on the Bill
to amend the Hindu Law of Succession.